

**Shobita Gupta**

**Vs.**

**Rajeev Gupta**

15.06.2020

**The matter has been heard in the open court through physical appearance after maintaining social distancing.**

Present: Sh. Sandeep Tyagi, Ld. counsel for the plaintiff.  
Sh. Sanjay Aggarwal, Ld. counsel for the defendant.

The ld. counsel for defendant has filed vakalatnama. The same is taken on record.

The ld. counsel for plaintiff has supplied copy of plaint and documents. The defendant is directed to file the written statement within a period of 30 days with advance copy to the ld. counsel for plaintiff.

Be put up before the Ld. District & Sessions Judge (Hqs) for appropriate orders on **04.08.2020.**

15/06/2020

(Arun Sukhija)  
ADJ-07/Duty Judge, (Central)  
Tis Hazari Courts, Delhi  
15.06.2020

**Sanjay Wadhawan**  
**Vs.**  
**Nipun Wadhwan & Anr.**

15.06.2020

**Fresh suit received by way of assignment. It be checked. The matter has been heard through video conferencing.**

Present: Sh. Harjeet Narang, Ld. counsel for the plaintiff.

The matter pertains to the Ld. Senior Civil Judge, Central, Tis Hazari Courts, Delhi. In view of circular Endst. No. 1538-70/DHC/2020 dated 13.06.2020 of Hon'ble Delhi High Court, the Hon'ble Delhi High Court has directed all the subordinate courts to hear the urgent matters w.e.f. 16.06.2020. Accordingly, the matter be placed before the Ld. District & Sessions Judge (Hqs) for appropriate orders on **17.06.2020.**

*Sukhija*  
*15/06/2020*

(Arun Sukhija)  
ADJ-07/Duty Judge, (Central)  
Tis Hazari Courts, Delhi  
15.06.2020

**Randhir Singh**

**Vs.**

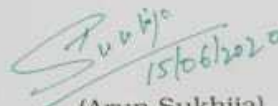
**NDMC**

15.06.2020

**The matter has been heard through video conferencing.**

Present: Sh. Bimlesh Kumar, Ld. counsel for the plaintiff.

The perusal of record reveals that the matter is pending before the court of Sh. Dhirender Rana, Ld. ASCJ, Central, Tis Hazari Courts, Delhi. In view of circular Endst. No. 1538-70/DHC/2020 dated 13.06.2020 of Hon'ble Delhi High Court, the Hon'ble Delhi High Court has directed all the subordinate courts to hear the urgent matters w.e.f. 16.06.2020. Accordingly, the matter be placed before the court of Sh. Dhirender Rana, Ld. ASCJ, Central, Tis Hazari Courts, Delhi on **16.06.2020 at 12:30 pm.**

  
(Arun Sukhija)  
ADJ-07/Duty Judge, (Central)  
Tis Hazari Courts, Delhi  
15.06.2020

**Mina Lal Bhansali**  
**Vs.**  
**Sumer Chand Jain & Ors.**

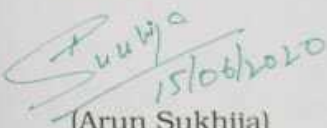
15.06.2020

**The matter has been heard through video conferencing.**

Present: Sh. Vivek Jain, Ld. counsel for petitioner.

The matter is stated to be pending before the court of Ms. Aditi Garg, Ld. CCJ/ARC, Central, Tis Hazari Courts, Delhi who has already been transferred to Karkardooma Court and the said court has been presided over by Sh. Santosh Kumar Singh, Ld. ARC, (Pilot Court), Central, Tis Hazari Courts, Delhi.

In view of circular Endst. No. 1538-70/DHC/2020 dated 13.06.2020 of Hon'ble Delhi High Court, the Hon'ble Delhi High Court has directed all the subordinate courts to hear the urgent matters w.e.f. 16.06.2020. Accordingly, the matter be placed before the court of Sh. Santosh Kumar Singh, Ld. ARC, (Pilot Court), Central, Tis Hazari Courts, Delhi on **17.06.2020**.

  
(Arun Sukhija)  
ADJ-07/Duty Judge, (Central)  
Tis Hazari Courts, Delhi  
15.06.2020

**Lalit Kumar**

**Vs.**

**Renu Devi**

15.06.2020

**The matter has been heard through video conferencing.**

Present: Sh. Mahinder Bairwa, Ld. counsel for plaintiff.  
Sh. Manu Sisodia, Ld. counsel for defendant.

The ld. counsel for defendant on instructions of defendant submits that the plaintiff is in possession of the property. In view thereof, the defendant is directed not to dispossess the plaintiff without due process of law till the NDOH. The defendant is also directed to file the written statement and reply to application under Order 39 Rules 1 & 2 CPC within a period of 30 days with advance copy to the ld. counsel for plaintiff.

Be put up before the Ld. District & Sessions Judge (Hqs) for appropriate orders on **05.08.2020**.

 15/06/2020

(Arun Sukhija)

ADJ-07/Duty Judge, (Central)

Tis Hazari Courts, Delhi

15.06.2020

**Adesh Kumar Tyagi & Ors.**

**Vs.**

**The Sub-Registrar-I & Ors.**

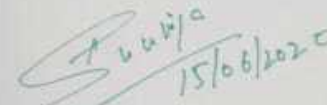
15.06.2020

**The matter has been heard through video conferencing.**

Present: None.

As per application for preponement, the matter is stated to be pending before the Court of Sh. Sunil Rana, Ld. ADJ, Central, Tis Hazari Courts, Delhi and NDOH is 19.08.2020. In view of circular Endst. No. 1538-70/DHC/2020 dated 13.06.2020 of Hon'ble Delhi High Court, the Hon'ble Delhi High Court has directed all the subordinate courts to hear the urgent matters w.e.f. 16.06.2020.

Since, none has appeared on behalf of the applicant/plaintiff and the matter is for preponement of hearing, let the matter be placed before the concerned court of Sh. Sunil Rana, Ld. ADJ, Central, Tis Hazari Courts, Delhi on **18.06.2020**.

  
(Arun Sukhija)  
ADJ-07/Duty Judge, (Central)  
Tis Hazari Courts, Delhi  
15.06.2020

**ICICI Bank Ltd.**

**Vs.**

**Dharmendra**

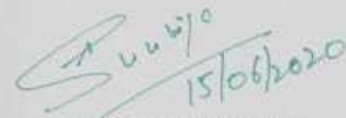
15.06.2020

**The matter has been heard through video conferencing.**

Present: None for the applicant/defendant.  
Sh. Prashant Kumar, Ld. counsel for non-applicant/plaintiff.

It is stated by ld. counsel for plaintiff/ non-applicant that the matter is pending before the Court of Sh. A.K. Sarpal, Ld. ADJ (Commercial), Central, Tis Hazari Courts, Delhi.

In view of circular Endst. No. 1538-70/DHC/2020 dated 13.06.2020 of Hon'ble Delhi High Court, the Hon'ble Delhi High Court has directed all the subordinate courts to hear the urgent matters w.e.f. 16.06.2020. The matter is for preponement of hearing, let the matter be placed before the concerned court of Sh. A.K. Sarpal, Ld. ADJ (Commercial), Central, Tis Hazari Courts, Delhi on **22.06.2020**.

 15/06/2020

(Arun Sukhija)  
ADJ-07/Duty Judge, (Central)  
Tis Hazari Courts, Delhi  
15.06.2020



**P.B. David**

**Vs.**

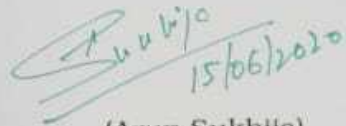
**The Estate Officer & Ors.**

15.06.2020

**The matter has been heard through video conferencing.**

Present: Sh. Saurav Bhargavan, Ld. counsel for appellant.

The perusal of record reveals that the matter pertains to Ld. Senior Civil Judge. In view of circular Endst. No. 1538-70/DHC/2020 dated 13.06.2020 of Hon'ble Delhi High Court, the Hon'ble Delhi High Court has directed all the subordinate courts to hear the urgent matters w.e.f. 16.06.2020. Accordingly, the matter be placed before the Ld. District & Sessions Judge (Hqs) for appropriate orders on **18.06.2020**.



(Arun Sukhija)  
ADJ-07/Duty Judge, (Central)  
Tis Hazari Courts, Delhi  
15.06.2020



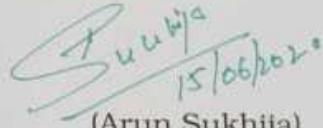
**Raj Kumar Gujral**  
**Vs.**  
**Amardeep Singh & Ors.**

15.06.2020

**The matter has been heard through video conferencing. This is an application under Section 14(1)(e) read with Section 25B of the Delhi Rent Control Act.**

Present: Sh. Rajat Aneja with Sh. Rishabh Jain, Ld. counsels for the petitioner.  
Sh. Siddharth, Ld. counsel for the respondents.

The matter pertains to the Ld. Rent Controller. In view of circular Endst. No. 1538-70/DHC/2020 dated 13.06.2020 of Hon'ble Delhi High Court, the Hon'ble Delhi High Court has directed all the subordinate courts to hear the urgent matters w.e.f. 16.06.2020. Accordingly, the matter be placed before the Ld. District & Sessions Judge (Hqs) for appropriate orders on **16.06.2020 at 12:00 noon.**

  
15/06/2020

(Arun Sukhija)  
ADJ-07/Duty Judge, (Central)  
Tis Hazari Courts, Delhi  
15.06.2020

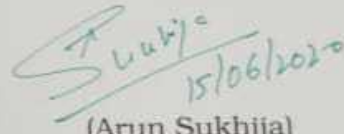
**Aditya Gupta**  
**Vs.**  
**Mamta & Ors.**

15.06.2020

**The matter has been heard through video conferencing.**

Present: Sh. Rajesh Mahendru, Ld. counsel for the plaintiff.  
None for the defendants no. 1 to 4.  
Sh. Ashutosh Gupta, Ld. counsel for the defendant no.  
5.

In view of circular Endst. No. 1538-70/DHC/2020 dated 13.06.2020 of Hon'ble Delhi High Court, the Hon'ble Delhi High Court has directed all the subordinate courts to hear the urgent matters w.e.f. 16.06.2020. Accordingly, the matter be placed before the Ld. District & Sessions Judge (Hqs) for appropriate orders on **16.06.2020.**

  
15/06/2020

(Arun Sukhija)  
ADJ-07/Duty Judge, (Central)  
Tis Hazari Courts, Delhi  
15.06.2020

**Arvind Chandel**

**Vs.**

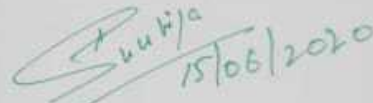
**Narayan Devi**

15.06.2020

**The matter has been heard through video conferencing.**

Present: Sh. Sanjay Verma, Ld. counsel for the plaintiff.

The matter pertains to the Ld. Senior Civil Judge, Central, Tis Hazari Courts, Delhi. In view of circular Endst. No. 1538-70/DHC/2020 dated 13.06.2020 of Hon'ble Delhi High Court, the Hon'ble Delhi High Court has directed all the subordinate courts to hear the urgent matters w.e.f. 16.06.2020. Accordingly, the matter be placed before the Ld. District & Sessions Judge (Hqs) for appropriate orders on **17.06.2020**.

15/06/2020

(Arun Sukhija)  
ADJ-07/Duty Judge, (Central)  
Tis Hazari Courts, Delhi  
15.06.2020